

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

20. IA 1267/2020- 60(5) IA 1265/2020 IA 850/2022 IA 871/2022 IA 3212/2024  
in C.P. (IB)/4524(MB)2018

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2024**

**NAME OF THE PARTIES:-** IA 1267/2020 Ravindra Chaturvedi - RP V/s.  
Prism Informatics Ltd & Ors  
IA 1265/2020 Ravindra Chaturvedi RP/  
Applicant Vs. Prism Informatics Limited &  
Ors  
IA 3212/2024 Axis Bank Limited Vs. The  
Assistant Commissioner of Customs  
**IN THE MATTER OF**  
**Suraksha Realty Ltd.**  
V/s  
**Idhasoft Limited**

**Section: Application under any other provisions- IBC Regulation 44(2),  
Liquidation process Regulation, 2016 Sec 43(1) r/w Sec 44(1) U/s 7 of Insolvency  
and Bankruptcy Code, 2016**

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**ORDER**

**IA 1267 of 2020:-** Counsel, Atishay Jain a/w Tanushree Sogani i/b Kunal Kanungo  
appeared for the Applicant, Counsel, Prachi Rungta i/b Hetvi Shah appeared for the  
Respondent nos. 20 and 21, Counsel, A. P. Steenson a/w Shivam Laturiya appeared for  
the Respondent nos. 12, 17 and 18, Counsel, Manoj Kumar Mishra appeared for the  
Respondent no. 19. None present on behalf of the Respondent nos. 1 to 11, 13 and 16.

It has been pointed out that Respondent nos. 1 to 11, 13, and 16 were ordered to be  
served by way of newspaper publication as per interim order dated 03.05.2024. Counsel  
for the Applicant/Liquidator states that the service of the above said Respondent has

been effected and he is in the process of filing of service affidavit along with the proof of newspaper publication. List this matter for further consideration on **27.08.2024**.

**IA 1265 of 2020:-** Counsel, Atishay Jain a/w Tanushree Sogani i/b Kunal Kanungo appeared for the Applicant, Counsel, Nausher Kohli a/w Nanki Grewal and Yesha Badani appeared for the Respondent no. 1 through VC and Counsel, Manoj Kumar Mishra appeared for the Respondent no. 7.

It has been pointed out that reply on behalf of the Respondent nos. 1 and 7 has been filed. A perusal of the record reveals that reply on behalf of the Respondent No. 7 has not been filed. Therefore, Respondent No. 7 is directed to file the reply within three weeks.

Further Counsel for the Applicant states that notice upon the Respondent nos. 2 to 4 has been served by way of newspaper publication and affidavit of service has also been filed. Despite service of the notice by way of newspaper publication, none has come present on behalf of Respondent nos. 2 to 4. In these circumstances, Respondent nos. 2 to 4 is proceeded *ex-parte*.

None present on behalf of the Respondent nos. 5 and 6 nor reply has been filed on their behalf. The last and final opportunity is granted to the Respondent nos. 5 and 6 to file reply, if any, by serving an advance copy on the other side at least two days before the next date of hearing, failing which right to file reply shall be forfeited. List this matter on **27.08.2024**.

**IA 850 of 2022:-** Counsel, Mohammed Varawala i/b Rubina Khan appeared for the Applicant.

List this matter on **27.08.2024**.

**IA 871 of 2022:-** Counsel, Mohammed Varawala i/b Rubina Khan appeared for the Applicant.

List this matter on **27.08.2024**.

**IA 3212 of 2024:-** Counsel, S M Algaus a/w Aarti Sonawane appeared for the Applicant and Counsel, Atishay Jain a/w Tanushree Sogani i/b Kunal Kanungo appeared for the Counsel, for the Respondent no. 1 through VC. None present on behalf of the Respondent no. 2.

**Registry is directed** to issue notice to Respondent nos. 2 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Applicant is also directed to issue notice to Respondent No. 2 intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file an affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **27.08.2024**.

Sd/-  
**ANIL RAJ CHELLAN**  
Member (Technical)  
*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
Member (Judicial)